
(2026) 02 MEG CK 1697
In the Meghalaya High Court
Case No : Writ Petition (C). No. 563 Of 2025

Dancy Dora Syiem

APPELLANT

Vs

State Of Meghalaya & Ors

RESPONDENT

Date of Decision : 03-02-2026

Acts Referred:

Citation : (2026) 02 MEG CK 1697

Hon'ble Judges : H. S. Thangkhiew, J

Bench : Single Bench

Advocate : N.D. Chullai, E.R. Chyne, O.A.I. Bang

Final Decision : Dismissed

Judgement

H.S. Thangkhiew, J

1. On 02-02-2026, order was specifically passed which is quoted hereinbelow:

"When the matter is called out, the learned counsel for the petitioner is not present.

It is noted in the last order dated 08.12.2025, that liberty was granted to the petitioner to implead necessary parties, inasmuch as, the person/proprietor of the building under construction who is stated to be the cause of noise pollution, has not been arrayed as a party.

A perusal of the office note indicates that no steps have been taken by the petitioner, to implead further parties.

In this view of the matter, list this matter tomorrow i.e. 03.02.2026.

In the event that no appearance is made on the next date, the matter shall stand dismissed."

2. Today also there is no representation on behalf of the writ petitioner.

3. Accordingly, matter stands dismissed for non-prosecution.